

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 17/2022**

**D.S. KATARA**

**APPLICANT**

**VERSUS**

**GNCT OF DELHI & ORS.**

**RESPONDENTS**

**INDEX**

S.NO	PARTICULARS	PAGE NO.
1.	<b>STATUS REPORT ON BEHALF OF RESPONDENT (DJB)</b>	1-3
2.	<b>ANNEXURE-1:-True copies of communications</b>	4-7
3.	<b>ANNEXURE-2:-A copy of the work order</b>	8

**Date: 12.09.2025**

**Place: New Delhi**

**Through**



**PRIYANKA SWAMI  
ADVOCATE**

ADDITIONAL STANDING COUNSEL FOR DJB  
F-13, JANGPURA, NEW DELHI 110014  
E-mail:[advpriyankaswami@gmail.com](mailto:advpriyankaswami@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 17/2022**

**D.S. KATARA**

**APPLICANT**

**VERSUS**

**GNCT OF DELHI & ORS.**

**RESPONDENTS**

**STATUS REPORT ON BEHALF OF RESPONDENT (DJB)**

**MOST RESPECTFULLY SHOWETH:-**

1. I, Pankaj Kumar Atray, S/O Late Sh. A.P Sharma, Age about 55 year, posted as Chief Engineer (Dr) Pr-1 in Delhi Jal Board and thereby competent to swear this affidavit on behalf of Delhi Jal Board.
2. That pursuant to the directions of this Hon'ble Tribunal, it is respectfully submitted that land has been duly allotted for the purpose of setting up the requisite Sewage Treatment Plant (STP) and Sewage Pumping Station (SPS) in the concerned area.
3. That despite allotment of land, the physical execution of work for construction of STP and SPS has not yet commenced, as certain procedural and financial formalities are under consideration.
4. That the Delhi Jal Board has already initiated steps to ensure timely progress of the project, and for this purpose, letters have been issued seeking waiver of interest/financial liabilities and the possession of land (250 sqm) for construction of SPS has not been



*(Handwritten Signature)*

handed over by DDA to DJB, so as to facilitate smooth execution of the scheme. **True copies of communications are annexed herewith and marked as Annexure A-1 (Colly).**

5. That a Consultant has already been appointed for providing consultancy services relating to the construction of a 5 MGD STP, 5 MGD SPS, and laying of peripheral/internal sewer lines in unauthorized colonies of Mahipalpur under Bijwasan Constituency. The work order in favour of M/s TTI Consulting Engineers Pvt. (I) Ltd. has been issued vide order dated 31.07.2025, for a tendered amount of ₹47,00,000/- with a completion period of 24 months. **A copy of the work order is annexed herewith and marked as Annexure A-2.**
6. That the consultant has been directed to commence work with effect from 01.08.2025, and the same shall be executed strictly in accordance with the terms of the contract under the supervision of the designated officials of DJB.
7. That it is assured that all requisite steps are being taken to expedite the matter, and this Hon'ble Tribunal shall be kept apprised of further progress in subsequent status reports.



**DEPONENT**



**VERIFICATION**

Verified on solemn affirmation at New Delhi on **12 SEP 2025** of September, 2025 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

*Priyanka*  
D/4476/10  
I identified the deponent who has signed in my presence



*[Signature]*

**DEPONENT**

Date: ~~11.09.2025~~  
**12 SEP 2025**

Place: New Delhi

Through

*Priyanka*

**PRIYANKA SWAMI**  
ADVOCATE

ADDITIONAL STANDING COUNSEL FOR DJB  
F-13, JANGPURA, NEW DELHI 110014  
E-mail: [advpriyankaswami@gmail.com](mailto:advpriyankaswami@gmail.com)

**ATTESTED**  
*[Signature]*  
**NOTARY PUBLIC**  
(INDIA)

**12 SEP 2025**

## ANNEXURE-1

DELHI JAL BOARD: GOVT. OF NCT OF DELHI  
OFFICE OF THE EXECUTIVE ENGINEER (C) DR-XIV  
SPS NAJAFGARH: NEW DELHI - 110043



Email: - [ccdr14@gmail.com](mailto:ccdr14@gmail.com)

No. DJB/EE(C)D-XIV/2025-26/

647, 656

Dated: 08.09.2025

To,  
Dy. Director  
Delhi Development Authority,  
Institutional Land Branch  
Room No. 216, A-Block, 2<sup>nd</sup> Floor  
VikasSadan, INA,  
New Delhi - 110023.

**Subject: Waiver of Interest on Allotment of Land for Construction of STP at Rangpuri/Mahipalpur - Reference to Letter No. F2(8111)/GST/2025-26/DDA/421 dated 25.07.2025.**

Sir,

This has reference to your letter bearing no. *F2(8111)/GST/2025-26/DDA/421 dated 25.07.2025* regarding the demand for payment of interest amounting to ₹2,02,51,232/- towards premium and ground rent in respect of land measuring 12,208.57 sq. mtrs. at Khasra Nos. 1225/2, 1228/2, 1230/2 & partly 1231, situated at Rangpuri/Mahipalpur, under Dwarka Constituency (AC-36), allotted for construction of Sewage Treatment Plant (STP).

It is respectfully submitted that the principal amounts as demanded vide earlier demand-cum-allotment letters dated 15.01.2024 and 04.10.2024 have already been deposited by the Delhi Jal Board through Bankers' Cheques dated 30.08.2025 and 02.04.2025, respectively. The delay in deposit of the balance amount was purely on account of unavoidable procedural and administrative exigencies and was never a result of intentional default.

In continuation of the above, it is further submitted that the Delhi Jal Board has already reminded your good office through its subsequent communication dated 03.09.2025 (Annexed herewith), reiterating the request for waiver of the interest component in view of the peculiar circumstances and the fact that the project is of critical public importance.

In similar matters, DDA has been pleased to waive off such interest charges (vide DJB letter dated 29.05.2020 and DDA's waiver letter dated 23.07.2020). Hence, in the larger public interest, and keeping in view that the subject project directly concerns public

a -

health and environmental protection, it is humbly prayed that the accrued interest of ₹2,02,51,232/- may kindly be waived.

It is also pertinent to bring to your kind notice that the issue of establishment and operationalisation of sewage treatment plants, including the instant STP at Rangpuri/Mahipalpur, is presently sub judice before the Hon'ble National Green Tribunal, Principal Bench, New Delhi in *Original Application No. 02 of 2022, titled "Dr. D.S. Katara & Anr. vs. Govt. of NCT of Delhi & Ors."* The matter is next listed on 15.09.2025 for further hearing, where compliance with timely establishment of STPs is under close judicial scrutiny.

In light of the above facts and circumstances, and particularly in view of the DJB's reminder dated 03.09.2025, it is most humbly requested that your good office may consider waiver of the aforesaid interest demand, thereby facilitating timely implementation of the STP project and compliance with the directions of the Hon'ble Tribunal.

Sd/-

Executive Engineer (C) DR-XIV

**Copy for information to:**

1. Addl. CEO
2. CEN (Dr)
3. CE (Dr.) Project-I
4. CE (Co-ordination)
5. Director (A&P)
6. Director (IL), DDA
7. SE (Dr.) Project-I
8. Dy. Director (L&E)
9. AE-II/AE-III
10. Office Copy/Master File/Work File



(A.M. Sharma)  
Executive Engineer (C) DR-XIV

DELHI JAL BOARD: GOVT. OF NCT OF DELHI  
OFFICE OF THE EXECUTIVE ENGINEER (C) DR-XIV  
SPS NAJAFGARH: NEW DELHI - 110043

Email: - geedr14@gmail.com

No. DIB/II (C)Dr-XIV/2025/26/

657.666

Dated: 08.09.2025

To,  
Dy. Director  
Delhi Development Authority,  
Institutional Land Branch  
Room No. 216, A-Block, 2<sup>nd</sup> Floor  
Vikas Sadan, INA,  
New Delhi - 110023.

**Subject:** Request for Waiver of Interest and possession of land in respect of Allotment of Land for Construction of SPS/Lift Station at Village Rangpuri - Reference to Letter F. LD/IL/0001/2022/GOVT/32-II-III/483 dated 07.08.2025

Sir,

This has reference to your above-mentioned letter dated 07.08.2025 directing the Delhi Jal Board to deposit a further sum of ₹6.25,563/- towards interest in respect of land measuring 250 sq. mtrs. situated in Khasra No. 660 (12-12) of Village Rangpuri, allotted for the purpose of construction of a Sewage Pumping Station (SPS)/Lift Station.

It is submitted that the principal sum of ₹62,98,113/-, as demanded vide demand-cum-allotment letter dated 18.03.2024, has already been deposited by the Delhi Jal Board vide Bankers' Cheque dated 20.01.2025. The delay in completion of payment formalities arose solely due to unavoidable procedural requirements and administrative approvals, and was never an intentional default. Accordingly, the interest now demanded does not merit levy, particularly when the project is a matter of urgent public necessity.

In continuation of our submissions, it is further brought to your kind notice that the Delhi Jal Board, vide its subsequent communication dated 03.09.2025 (Annexed herewith), has already reminded your good office and reiterated the request for waiver of the said interest amount, so as to enable immediate possession and commencement of the SPS/Lift Station works at the site.

It is also pertinent to point out that the Hon'ble National Green Tribunal, Principal Bench, New Delhi, is seized of the broader issue of establishment and operationalisation of sewage infrastructure, including SPS and STP facilities, in O.A. No. 02/2022, titled "Dr. D.S. Kataru & Anr. vs. Govt. of NCT of Delhi & Ors.". The matter is next listed on 15.09.2025 for hearing, where the Hon'ble Tribunal is monitoring compliance with timelines for commissioning such facilities.

*(Handwritten mark)*

In similar circumstances, the DDA has previously been pleased to grant waiver of accumulated interest on delayed payments (vide DJB letter dated 29.05.2020 and DDA's response dated 23.07.2020). It is therefore most humbly requested that, in the present case also, the interest demand of ₹6.25,563/- may kindly be waived off in the larger public interest and in the interest of justice, to ensure that this critical environmental infrastructure project is not impeded and compliance with judicial directions is duly achieved.

Sd/-

Executive Engineer (C) DR-XIV

**Copy for information to:**

1. Addl. CEO
2. CEN (Dr)
3. CE (Dr.) Project-I
4. CE (Co-ordination)
5. Director (A&P)
6. Director (IL), DDA
7. SE (Dr.) Project-I
8. Dy. Director (L&E)
9. AE-II/AE-III
10. Office Copy/Master File/Work File



08/09/2025

(A.M. Sharma)

Executive Engineer (C) DR-XIV



DELHI JAL BOARD: GOVT. OF NCT OF DELHI  
OFFICE OF THE EXECUTIVE ENGINEER (C) DR-XIV  
SPS NAJAFGARH: NEW DELHI - 110043  
Email: -eecdr14@gmail.com



No. DJB/EE(C)DR-XIV/2025-26/ 42) Jo 430

Date: 31.07.2025

**Work order No.01 (2025-26)**

To,

M/s. TTI Consulting Engineers Pvt. Ltd.  
DJB Pumping Station, Opposite Azad Bhawan,  
I.T.O, New Delhi - 110028  
Email: [delhi.tti@gmail.com](mailto:delhi.tti@gmail.com).

**Name of Work:**

**Appointment of Consultant for providing consultancy services for construction of 5 MGD STP, 5 MGD SPS and scheme of laying of peripheral/ internal sewer line in U/A colonies of Mahipal Pur GOC under Bijwasan Constituency.**

Amount put to Tender	:	Item Rate
Quoted Rate/awarded cost	:	Rs. 47,00,000/- (Rs. Forty Seven Lakh Only)
Completion Period	:	24 Months or till the completion of work whichever is later.
Head of Account	:	Sewer facilities in U/A colonies

Please refer to the submitted bid for the above mentioned work and further submission of Performance Guarantee in the shape of FDR No. 213323030003137 dated: 03.04.2025 issued by Union Bank Of India, Jhandewalan, amounting to Rs.2,35,000/- (Rs. Two Lakh Thirty Five Thousand Only), valid upto 03.04.2028. It is hereby informed that the Competent Authority has approved your quoted rates Rs. 47,00,000/- (Rs. Forty Seven Lakh Only).

Therefore, it is requested to start the work under the supervision of Sh. Praveen Prashar, AE(C) and complete the work within the stipulated period of 24 Months or till the completion of work whichever is later. The date of start shall be reckoned from the 01.08.2025. It is to inform that the work is to be executed strictly in accordance with stipulated NIT condition and scope of work as given in the BID document/ contract agreement as well as requirement.

You are requested to submit a non-judicial stamp paper of Rs. 100/- only along with the copy of partnership deed, if any and attend this office to complete the formal agreement within a period of 15 days from the date of issue of work order. It shall be noted that as and when the orders are given for execution of Extra items, the same shall be got confirmed in writing subsequently so that the Extra item and rates be got settled and approved by the competent authority.

Sd/-  
**(A M SHARMA)**  
EE(C)Dr-XIV

**Copy to:**

- |                               |   |  |
|-------------------------------|---|--|
| 1. PS to CEO                  | : | For kind information                     |
| 2. PS to Member (Dr.)         | : | ---do---                                 |
| 3. CE (Dr.)Prj.-I             | : | ---do---                                 |
| 4. SE (Dr)PR-I                | : | ---do---                                 |
| 5. SE (Vig.)                  | : | ---do---                                 |
| 6. Sr. AO (Const.)-4          | : |  |
| 7. Sh. Praveen Prashar, AE(C) | : | To Pursue with agency to start the work. |
| 8. AAO                        | : |  |
| 9. ASO/ DM                    | : |  |
| 10. CA/Work file/Office copy  | : |  |

*(Signature)*  
31/07/2025

EE(C)Dr-XIV